

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**C.P. NO. 29(ND)16**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

**NAME OF THE COMPANY:** Sh. Dinkar Dogra V/s. M/s. S. P. Contracts Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Dinkar Dogra in person

For the Respondent (s) : None

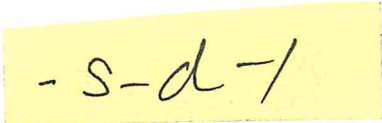
**Order**

None is present on behalf of the Respondent. They are proceeded ex-parte.

Order of the Hon'ble High Court of Delhi disposing off the winding up proceedings in Co. Petition 384/17 has been filed.

No reply has been filed by the Respondent neither is anyone present on their behalf.

To come up on 3<sup>rd</sup> April, 2018 for further consideration.



**(Ina Malhotra)**  
**Member (J)**